



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.143/2021  
MA No. 883/2020**

**This the 19<sup>th</sup> day of January, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

(through Ms. Bhavna Massey, proxy for Sh. V.P.S. Tyagi, Advocate)

## Versus

1. Union of India  
(Through Secretary)  
Ministry of Defence,  
South Block, New Delhi-110001
2. The Chief of Defence Staff  
South Block,  
Delhi-110011
3. The Govt. of India  
IHQ of MoD (Army General Staff)  
Dte General of Military Training  
New Delhi-110011
4. The Controller General of Defence Accounts  
(CGDA)  
Ulan Batar Marg  
Palam Delhi Cantt-110010

5. The Commandant  
 Indian Mily. Academy  
 PO Prem Nagar,  
 Dehradun (U.K.)-248007... Respondents

(through Sh. G.S.Virk, Advocate)



### **ORDER (Oral)**

**Hon'ble Mr. R.N. Singh, Member (A):**

Learned proxy counsel for the applicant submits that during pendency of the present application, the applicant has been able to lay his hands on certain documents, which are found to be relevant for proper adjudication of the issue involved in the matter.

2. In view of the aforesaid, learned proxy counsel for the applicant under instructions seeks permission to withdraw the MA No. 883/2020 along with the accompanying OA with liberty to file a better one in accordance with law, if so advised. Permission is granted.

3. The OA as well as MA stands dismissed as withdrawn with liberty as aforesaid. No costs.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**

*cc/daya*